



2026:AHC:60450

HIGH COURT OF JUDICATURE AT ALLAHABAD

MATTERS UNDER ARTICLE 227 No. - 3737 of 2026

Smt. Sushila

.....Petitioner(s)

Versus

Satya Pal Juneja And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Srivastava
Counsel for Respondent(s)	:	Manish Tandon

Court No. - 5

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sandeep Kumar Rai (AoR A/S 0097/12) holding brief of Sri Sanjay Srivastava, learned counsel for the appellant-petitioner and Sri Manish Tandon who appears for the defendant-respondent no. 3.

2. The case of the appellant-petitioner is that the appellant-petitioner purchased a land admeasuring 53 sq. meter in Araji No. 463/1 MI, Mauja, Muzaffarpur, Kanpur Nagar from Smt. Vishnu Devi wife of Sri Baijnath Singh through a registered sale deed dated 26.07.1999 and also purchased a land admeasuring 36 sq. meter in Araji No. 463/1, Mauja, Muzaffarpur, Kanpur Nagar from Pratap Singh Lal Singh sons of late Durga Singh through registered sale deed dated 24.08.1999 and also area admeasuring 18 sq. meter in Araji 463/1 Mauja Muzaffarpur, Kanpur Nagar from Rajkaran Singh son of Durga Singh by virtue of registered sale deed dated 17.06.2006 and thereafter constructed a building over the said piece of land. As per the appellant-petitioner, on the west side there exist a plot of land of the defendant-respondent no. 5. That once Satya Pal Juneja preferred an Original Suit No. 1137 of 1994 with respect to Araji No. 463/1 area 8.123 hectares. The said suit came to be decreed on 18.08.2010 thereafter, an execution application came to be preferred by Satya Pal Juneja being Execution Application No. 1 of 2013. The petitioner-appellant herein preferred an application under Order 21 Rule 97 read with Section 151 CPC which was registered as Misc. Case No. 199/74 of 2014 which was registered as New Case No. 263 of 2023. The said application came to be rejected on 13.03.2024 aggrieved whereof the appellant-petitioner preferred a Civil Appeal No. 30 of 2024 under

Section 96 read with Order 21 Rule 103 CPC, however, the same came to be rejected by virtue of the impugned order dated 19.01.2026 by the Court of Additional District and Session Judge, Court No. 18, Kanpur Nagar, the application bearing no. 6C has been rejected.

3. Questioning the same, the present petition has been preferred.

4. Learned counsel for the appellant-petitioner has sought to argue that the order dated 19.01.2026 passed in Civil Appeal No. 30 of 2026 rejecting the Application u/s 6ga and 15ga cannot be sustained for the simple reason that there was no logic or rationale or occasion for the court below to have rejected the said application particularly when an interim injunction came to be passed on 18.10.2024. Submission is that the recitals contained in the order impugned that the appellant-petitioner used to take adjournment for several occasions is incorrect.

5. Sri Manish Tandon who appears for the defendant-respondent no. 3 submits that a categorical finding stands recorded in the order impugned that the appellant-petitioner in no manner whatsoever showed any intention and rather avoided hearing after obtaining interim protection and the court below had no option but to reject the temporary injunction application in that regard.

6. I have heard the submission so made across the bar and perused the record.

7. Apparently, by virtue of the impugned order, the lower appellate court had rejected the injunction application so preferred by the appellant-petitioner on the premise that successive adjournments have been sought. The order impugned recites as under.-

"दिनांक 18.10.2024 को अपीलार्थी द्वारा स्थगन प्रार्थना पत्र प्रस्तुत किया गया था, जिसे न्यायालय द्वारा न्यायहित में स्वीकार किया गया था। दिनांक 21.10.2024 को पुनः स्थगन प्रार्थना पत्र प्रस्तुत किया गया था, जिसे न्यायालय द्वारा अन्तिम अवसर के साथ स्वीकार किया गया था। दिनांक 22.10.2024 को अपीलार्थी की ओर से पुनः मौका प्रार्थना पत्र प्रस्तुत किया गया था। उसके बाद दिनांक 12.12.2024 को आशिक बहस सुनी गयी। दिनांक 13.12.2024 को पत्रावली शेष बहस हेतु नियत थी। पुनः अपीलार्थी द्वारा स्थगन प्रार्थना पत्र प्रस्तुत किया गया। दिनांक 18.12.2024 को आशिक बहस सुनी गयी। दिनांक 20.12.2024 को अपीलार्थी द्वारा पुनः स्थगन प्रार्थना पत्र प्रस्तुत किया गया। दिनांक 06.01.2025 को अपीलार्थी की तरफ से

स्थगन प्रार्थना पत्र प्रस्तुत किया गया। उक्त के पश्चात् यह पत्रावली स्थानान्तरित होकर इस न्यायालय को प्राप्त हुई है।

इस न्यायालय में भी अपीलार्थी द्वारा दिनांक 04.04.2025 को स्थगन प्रार्थना पत्र प्रस्तुत किया गया। दिनांक 15.04.2025 को स्थगन प्रार्थना पत्र प्रस्तुत किया गया है, जो कि न्यायालय द्वारा अन्तिम अवसर के साथ स्वीकृत किया गया। दिनांक 14.05.2025 को *अपीलार्थी द्वारा प्रस्तुत प्रार्थना पत्र न्यायालय द्वारा मु० 500/-रु० हर्जा पर एक अवसर के लिये स्वीकार किया गया। दिनांक 01.07.2025 को अपीलार्थी द्वारा प्रस्तुत स्थगन प्रार्थना पत्र न्यायालय द्वारा मु० 1000/- रु० हर्जा पर स्वीकार किया गया। दिनांक 23.07.2025 को अपीलार्थी द्वारा प्रस्तुत स्थगन प्रार्थना पत्र 1000/- रु० हर्जा पर मात्र एक अवसर के लिये स्वीकार किया गया। दिनांक 13.08.2025 को पुनः अपीलार्थी द्वारा स्थगन प्रार्थना पत्र प्रस्तुत किया गया, जिसे न्यायालय द्वारा 1000/-रु० हर्जा पर स्वीकार किया गया। दिनांक 10.09.2025, 16.10.2025, 17.11.2025 को पुनः अपीलार्थी द्वारा स्थगन प्रार्थना पत्र प्रस्तुत किया गया, जिसे न्यायालय द्वारा प्रत्येक तिथि में मु० 1-1 हजार रुपये हर्जे पर स्वीकार किया गया।

पत्रावली में हुयी उपरोक्त कार्यवाही के अवलोकन से यह स्पष्ट है कि अपीलार्थी द्वारा ही जानबूझकर पत्रावली की कार्यवाही को विलम्बित करने का प्रयास किया जा रहा है। विपक्षीगण के अधिवक्ता द्वारा मौखिक रूप से यह कथन किया गया है कि वह आज भी अन्तिम बहस करने के लिये तैयार हैं, लेकिन अपीलार्थी प्रस्तुत मामले में अन्तिम बहस नहीं करना चाहता है। वह ऐन केन प्रकारेण इजरा वाद की कार्यवाही को विलम्बित करना चाहता है।

प्रस्तुत मामले में विचाराधीन इजरा वाद 01/2013 अत्यन्त प्राचीन इजरा वाद है, जो मूलवाद सं०-1137/94 में पारित एकपक्षीय निर्णय दिनांकित 18.08.2010 के आधार पर संस्थित किया गया है। अपर लघुवाद न्यायाधीश कक्ष सं०-3 द्वारा प्रकीर्ण वाद सं०-199/74/2014 का निर्णय दिनांक 13.03.024 को पारित किया गया है। उक्त निर्णय अत्यन्त विस्तृत है, जिसमें उक्त न्यायालय द्वारा सभी बिन्दुओं के सम्बन्ध में निष्कर्ष दिया गया है। मामले के तथ्यों एवं परिस्थितियों से यह स्पष्ट है कि अपीलार्थी की मंशा मात्र इजरा वाद की कार्यवाही को लम्बित रखना है। वह जानबूझकर अपील की पत्रावली में लगातार स्थगन प्रार्थना पत्र प्रस्तुत करके अपील के अन्तिम निर्णय को विलम्बित कर रहा है। ऐसी स्थिति में अपीलार्थी द्वारा प्रस्तुत प्रार्थना पत्र 6 ग वग स्वीकार किये जाने का कोई भी पर्याप्त आधार नहीं है। तदनुसार प्रार्थना पत्र 6ग व 15ग निरस्त किये जाने योग्य है।

आदेश

अपीलार्थी द्वारा प्रस्तुत प्रार्थना पत्र 6 ग व 15ग निरस्त किया जाता है। पत्रावली घास्ते निस्तारण प्रार्थना पत्र 19क, 23ग, 25ग दिनांक 04.02.2026 को पेश हो।"

8. On a pointed query being raised to the learned counsel for the petitioner-appellant as to what are the pleadings with respect to the observations and the recital contained in the order impugned regarding

taking of adjournments on several occasions in reply to the same, the learned counsel for the appellant-petitioner could not point out any of the paragraphs relating to the pleadings in that regard showing the fact that the said recitals are incorrect. In the opinion of the Court, once an interim protection is accorded then it should be the endeavour of the party who possesses interim protection to get the proceedings decided, however, there is nothing on record to show that any attempt had been made by the appellant-petitioner to get the proceedings decided, thus, the Court was fully justified in rejecting the application 6ga and 15ga. At this stage, learned counsel for the appellant-petitioner submits that a direction be issued to the court below to decide the appeal in question. As a matter of fact, it is always open for the appellant to insist for disposal of the appeal and this Court has no reasons to disbelieve that the same shall be decided strictly in accordance with law.

9. With the aforesaid observations, the writ petition stands **disposed of**.

10. Sri Manish Tandon who appears for the defendant-respondent no. 3 has produced before this Court, a set of documents to show that now a transfer application has been preferred by the appellant-petitioner for getting the matter transferred to another Court. Less to say at this stage that appropriate orders shall be passed in that regard.

11. The compilation of documents so submitted are taken on record and marked as Appendix 'A'.

(Vikas Budhwar,J.)

March 24, 2026

Rajesh